

(2025) 08 GAU CK 0352
In the Gauhati High Court
Case No : I.A. Of 2168 Of 2025

Purbanchal Cement Ltd

APPELLANT

Vs

Assam Power Distribution Company Ltd

RESPONDENT

Date of Decision : 29-08-2025

Acts Referred:

Citation : (2025) 08 GAU CK 0352

Hon'ble Judges : Kardak Ete, J

Bench : Single Bench

Advocate : S K Kejriwal, S Kejriwal

Final Decision : Alllowed

Judgement

Kardak Ete, J

Heard Mr. S. K. Kejriwal, learned counsel for the applicant.

This is an application praying for modification, vacation and/or alteration of the interim order, dated 24.03.2025, passed by this Court in WP(C)No. 1626/2025.

On the prayer of Mr. S. P. Sharma, learned Standing Counsel, APDCL for the opposite party/writ petitioner, 2 (two) weeks time is granted to file objection to the interlocutory application.

Mr. S. Dey, learned counsel for the respondent No. 1 is present.

List the matter after 2 (two) weeks.